

**In the Court of the Principal District Judge, Madurai.**

**Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,**

**Principal District Judge, Madurai.**

**Tuesday, this the 7<sup>th</sup> day of July -2020.**

**CrI.M.P.No.3249/2020**

Kannakkan @ Muniyasamy, S/o.Krishnan

... Petitioner/Accused.

**Vs**

State through the Inspector of Police,

Anna Nagar P.S. Cr.No.1109/2017

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.R.N.Balasubramanian, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

**Order**

1. Amendment petition

2. The offences alleged are U/s. 147, 148, 120(b), 364, 302, 201 and 506(ii) of IPC.

3. Heard.

4. Considered the argument of the both sides. The learned counsel for the petitioner filed this petition to amend the Section **Man Missing @ 147, 148, 120(B), 364, 302, 201 and 506(ii) of IPC.** in stead of Section Man missing @ 147, 148, 120(B), 364 and 302 of IPC in Cr.M.P.No.3207/2020 dated: 3.7.2020 of this Court. The public prosecutor has not raised any serious objection to allow the petition. Therefore, the petition is allowed to amend the section.

5. In the result, the petition is allowed.

Pronounced by me in Camp Court on the 7<sup>th</sup> day of July -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

**Copy to**

1. The Judicial Magistrate concerned

2. The Inspector of Police, Anna Nagar P.S.

3. The Petitioner through his counsel.